

(a) whether the Reserve Bank of India (RBI) recently purchased 200 tonnes of Gold from International Monetary Fund (IMF); and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):  
(a) and (b) Yes, Sir. The Reserve Bank of India (RBI) has purchased 200 metric tonnes of gold from the International Monetary Fund (IMF) under the IMF's limited gold sales programme. This has been done as part of RBI's foreign exchange reserve management operations. The purchase has increased the ratio of gold holdings to that of foreign exchange with RBI.

#### **Allowances and fringe benefits for Government employees**

1284. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of FINANCE be pleased to state whether it is a fact that the Government employees and officers are not getting allowances and fringe benefits at par with nationalized bank although Hon'ble Supreme Court has given an order to give them salary, DA and other allowances at par with nationalized bank?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):  
Central Government employees are granted pay and allowances based on the recommendations of successive Pay Commissions. The salary, DA and allowances applicable at present are based on the recommendations of the Sixth Pay Commission as accepted by the Government.

#### **Harassment of common investors**

1285. SHRI MOINUL HASSAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that common investors are harassed by broker in trading and dematerialized account;

(b) if so, whether Government is going to survey the situation; and

(c) whether Government would give any direction to Security and Exchange Board of India (SEBI) to look into the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):  
(a) The Securities and Exchange Board of India (SEBI) receives complaints against all registered intermediaries associated with securities market including stock brokers and depository participants on matters relating to trading and demat accounts respectively. The complaints from investors, as and when received by SEBI are forwarded to the concerned Stock Exchange and Depository, who are suitably empowered to resolve the grievances, for redressal. The complaints received by SEBI, do not indicate that common investors are generally harassed by brokers.

(b) The stock exchanges and depositories have their own administrative mechanism for handling and redressing the investor complaints. In terms of the SEBI (Stock Brokers and

Sub-Brokers) Regulations, 1992, the stock brokers are required to take adequate steps for redressal of grievances of the investors within one month of the date of receipt of the complaint. Similar provisions exist under the SEBI (Depositories and Participants) Regulations, 1996 for grievances received against the depository participants.

In case of violation of any rules, regulations and guidelines by the Stock Brokers and Depository participants, SEBI takes action against them in terms of the applicable Rules, Regulations, SEBI Act and Depositories Act, as warranted. SEBI also conducts special purpose inspections of the stock brokers and depository participants based on the complaints received against them.

(c) It is the constant endeavour of the Government and SEBI to ensure smooth and efficient functioning of the stock exchanges and depositories. Complaints received by the Government from investors, as and when received, are forwarded to SEBI for appropriate action. SEBI has made it mandatory for the stock brokers to get their half yearly internal audit done by independent chartered Accountants/Company Secretaries/Cost and Management Accountants; which covers various areas including their investor grievance handling mechanism. With a view to bring in more transparency in the grievance redressal available in the stock exchanges, SEBI has also directed stock exchanges to disclose all investor complaints and arbitration details on their websites.

#### **New pharma colleges in Maharashtra**

†1286. SHRI BALAVANT *ALIAS* BAL APTE :  
SHRI ANIL MADHAV DAVE :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Central Government has received any proposal from the State Government of Maharashtra for setting up new pharma degree colleges in the State;

(b) if so, the details thereof; and

(c) by when this proposal is expected to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): (a) to (c) No proposal from the Government of Maharashtra for setting up new degree Pharmacy Colleges has been received.

#### **Parity of Physiotherapists with MBBS and BDS traction**

1287. SHRI MANGALA KISAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether matter of parity of physiotherapists with MBBS and BDS has ever been examined by any independent committee;

(b) if so, the details, including findings, thereof; and

(c) if not, the reasons therefor?

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†Original notice of the question was received in Hindi.